

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. /640/93
T.A.NO.

DATE OF DECISION 2.3.2000

Om Prakash Kumar Petitioner

Mr. S.K. Bukhari Advocate for the Petitioner [s]
Versus

Union of India & Others Respondent

Mr. N.S. Shevde Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman

The Hon'ble Mr. A.S. Sanghavi, Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Om Prakash Kumar

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Godhan Parsociety

Shantinagar, Ahmedabad-380 013

Applicant

Advocate Mr.S.K.Bukhari

Versus

1. Union of India

(To be served through the
General Manager (E) Western Railway
Churchgate, Bombay-400 020.

2. The Chief Commercial Superintendent

Western Railway, Churchgate
Bombay-400 020.

3. The Divisional Rail Manager

Western Railway, Pratapnagar
Baroda-390 004.

Respondent

Advocate: Mr. N.S. Shevde -

Oral order

In

O.A./640 of 1993 Dated 2.3.2000

Per Hon'ble Mr. V.Ramakrishnan, Vice Chairman:

We have heard Mr. Shevde for the Railway Administration and have also gone through ^{the} materials on record. We have perused the relevant file shown to us by Mr. Shevde particularly the letter dated 28.4.98 from the D.R.M. Baroda to the Union giving reasons as to why some of the juniors to the present applicant were given promotion.

2. The applicant had joined Railway service in the Commercial Department as a Goods Clerk and rose to the level of

Head Goods Clerk which was in the scale of Rs. 425-640 (revised scale 1400-2300) On account of restructuring orders as per the Railway Board letter dated 16.11.84 a number of posts ^{were} upgraded to the higher level by reducing the posts at the lower level and a modified selection procedure was also laid down. As per this he was given promotion to the level of Chief Goods Clerk. He contends that some persons who according to him are his juniors were given proforma fixation of pay in the next higher grade of Rs.700-900 (revised scale Rs.2000-3200) and the same benefit has not been extended to him. The applicant has challenged the Circular dated 14.3.91 issued by the D.R.M. Baroda and also the order dated 4.6.92 giving proforma promotion to some other officials in the Railway service w.e.f. 1.1.84 in the scale of Rs.2000-3200.

3. The Railways have resisted the claim holding that the applicant was in the scale of 1600-2660 at the time of retirement and has not appeared in the selection test for promotion to the scale of 2000-3200 and hence the benefit of promotion to the scale of 2000-3200 cannot be given to him.

4. We find that the applicant who was Head Goods Clerk was promoted retrospectively as Chief Goods Clerk in the scale of

Rs.1600-2660 consequent to additional posts on account of restructuring orders. The Railway Board had prescribed in the restructuring orders a modified selection procedure to the effect that if the higher post is a selection post, the selection procedure shall stand modified in such cases to the extent that promotion will be based only on scrutiny of service records without holding any written or viva voce test. It is also clarified that this is available only in respect of vacancies which were existing as on 1.1.84 and not in respect of vacancies which had accrued after that date.

The Railways have resisted the claim holding that the applicant was in the scale of 1600-2660 and has not appeared in the selection test for promotion to the scale of 2000-3200 and hence the benefit of promotion to the scale of 2000-3200 cannot be given to him.

5. We may mention here that some general candidates had approached the Supreme court contending that the SCs and STs cannot be given reservation in excess of the prescribed percentage of 15% or 7 1/2% as the case may be in the entire cadre irrespective of vacancies in a particular recruitment. Some interim directions were given and consequent to such interim directions General Manager, Western Railway had issued an order dated

21.2.91 as at Annexure A-3. The relevant portion of this order reads as follows:-

"I) Those SC/ST employees who were promoted with effect from 1.1.84, in excess of their prescribed percentage (i.e. 15 SC and 7 and half percent ST in contravention to the Board 's instructions envisaged in their letter No. 85 E (SCT)49/2 dated 26.2.1985 circulated under GM(E) CCG's letter No. E (SCT) 220/15 (I) (Court Cases dt.12.3.1985 (PS No. 71/85) are to be adjusted against the future vacancies and no recoveries are to be made from them.

II) The senior persons who could not be promoted against up-graded post with effect from 1.1.84 may be given proforma^d position only vis a vis their juniors, who have been promoted after 12.3.1985 and actual payment at the enhanced rate be made from the date of physically shouldering responsibility".

6. From the perusal of these orders it is seen that some additional posts became available in the grade of Rs.2000-3200 for General candidates w.e.f. 1.1.84 which is the date from which the restructuring orders took effect. The applicant had retired on 31st May, 1986 as seen ^{an} annexure at A-6 ~~and~~ while the Railway Board issued the orders in Feb. 1991 consequent to the interim directions of the Supreme Court. A number of persons in the grade of Rs.1600-2660 were considered for the level of Rs.2000-3200 and these are Y.T.Modi, V.S.Joshi and K.S.Shah.etc. and they were promoted to the level of Rs.2000-3200 by the order dated 4.6.92. The applicant had retired well before the date on which the Railways letter dated 21.2.91 was issued and such a letter is in the

nature of a new decision. We also note that order of 4.6.92 while giving proforma promotion to the ^{officials} ~~applicant~~ from 1.1.84 gives them actual financial benefit only w.e.f. the date of shouldering the responsibility. The applicant could not get the actual financial benefit and he retired prior to that date. In the circumstances the claim of the applicant that his pay should be stepped up at higher stage or he should be given the pay at higher level in the scale of Rs.2000-3200 cannot be agreed to.

7. In the light of the foregoing discussion we hold that the O.A. is devoid of merit and we dismiss the O.A. without any orders as to costs.


(A.S. Sanghavi)
Member (J)


(V. Ramakrishnan)
Vice Chairman

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